

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
CRIMSON INFRASTRUCTURE PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	CRIMSON INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/06/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2005PTC137256
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per Master data: D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, East Delhi, East Delhi, Delhi, India, 110091 Other Office as per NCLT order: 224, Second Floor, Somdatt Chamber 9, Bhikaji Cama Place, New Delhi 110066
6.	Insolvency commencement date in respect of corporate debtor	18 March 2025 (Copy of order received on 26 May 2025)
7.	Estimated date of closure of insolvency resolution process	14 September 2025 (180 th day calculated from insolvency commencement date i.e. from 18 March 2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP – 201301 Email id: cirp.crimsoninfrastructure@gmail.com
11.	Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the CRIMSON INFRASTRUCTURE PRIVATE LIMITED on 18 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of CRIMSON INFRASTRUCTURE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Sapan Mohan Garg

Interim Resolution Professional

In the matter of Crimson Infrastructure Private Limited

IBBI Regn. No.: IBBI/IPA-002/IP-N00315/2017-18/10903

Registered Address and email id with IBBI

D-54, 1st Floor, Defence Colony, New Delhi - 110024

Email id: sapan10@yahoo.com ;

AFA valid up to 31-Dec-2025

Address and e-mail to be used for correspondence: C- 621, 6th Floor,

Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301

Date: 27 May 2025

Place: New Delhi

Email id: Cirp.crimsoninfrastructure@gmail.com

NESTLÉ INDIA LIMITED
(CIN: L15202DL1959PLC003786)
Regd. Office: 100 / 101, World Trade Centre, Barakhamba Lane, New Delhi-110 001
Email: investor@in.nestle.com | Website: www.nestle.in | Ph: 011-23418891

PUBLIC NOTICE FOR ISSUE OF LETTER OF CONFIRMATION / ENTITLEMENT LETTER

Notice is hereby given that the undermentioned share certificates containing shares of face value of Re. 1/- ("Shares"), have been reported lost to the Company. In absence of any claim lodged with the Company for these Shares at its Registered office within 15 days from the date of this Notice, a Letter of Confirmation/Entitlement Letter will be issued in lieu of undermentioned Shares:

Certificate No(s)	First/Sole Shareholder	Starting Distinctive No.	No. of Shares
1522	Sarita Mathur	963255661	1000
523	Sarita Bahadur	961658061	4680
698	Shipra Galhotra	961952861	180
597	Rupkumari Govardhandas Daga	961778751	2750

The above information is also available on the website of the Company.

For Nestlé India Limited
Pramod Kumar Rai
Company Secretary

Date : 27-05-2025
Place : Gurugram

NORTHERN RAILWAY CORRIGENDUM

Ref: Tender Notice No. 100/2024-25 dated 24.02.2025 S. No. 04
Tender Number 10255028A Opening date 27.05.2025.

In reference to above opening date of tender has been extended from 27.05.2025 to 06.06.2025. All other terms and conditions remain unchanged. The corrigendum has been published on website www.ireps.gov.in.

Note: This is the Fourth Corrigendum in above referred tender.
Date: 26.05.2025

SERVING CUSTOMERS WITH A SMILE 1574/25

CAN FIN HOMES LTD
DDA Building, 1st Floor, Near Paras Cinema, Nehru Place, New Delhi-110019
Ph: 011-26435815, 2643023, 011-26487529, 7625079108
Email: delhi@canfinhomes.com CIN : L85110KA1987PLC008699

APPENDIX-IV-A (See proviso to rule 8(6))
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, for the physical possession of which has been taken by the Authorized Officer of Can Fin Homes Ltd., Nehru Place, New Delhi Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 02/07/2025, for recovery of Rs. 24,66,812/- (Rupees Twenty Four Lacs Sixty Six Thousands Eight Hundred Twelve Only) due to Can Fin Homes Ltd. from Mr. Hemant Kumar Rathore S/o Munshi Lal Rathore, Mr. Vikas Kumar Rathore S/o Munshi Lal Rathore and Mr. Munshi Lal Rathore S/o Chait Ram Rathore (Borrowers) and Gomit D/o Om Prakash and Gyanwati Rathore W/o Munshi Lal Rathore (Guarantors), as on 27/05/2025 together with further interest and other charges thereon. The reserve price will be Rs. 20,60,000/- (Rupees Twenty Lacs Sixty Thousands only) and the earnest money deposit will be Rs. 2,06,000/- (Rupees Two Lacs Six Thousands only)

Description of the property
FLAT NO E-1, MIG, GROUND FLOOR, PLOT NO 1/8, BLOCK-1, SECTOR-2, THA, RAJENDER NAGAR, GHAZIABAD, UTTAR PRADESH-201005. Area 550 sq. ft.

Boundaries of the property are as under:- NORTH : ROAD 40FT WIDE, SOUTH : PLOT NO 6, EAST : PLOT NO 7, WEST : PLOT NO 9

Encumbrances : NIL

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (<https://www.canfinhomes.com/SearchAuction.aspx>).
Link for participating in e-auction : www.bankauctionwizard.com

Date: 27.05.2025
Place: New Delhi
Authorized Officer, Can Fin Homes Ltd.

Minda Corporation Limited SPARK MINDA
CIN: L74899DL1985PLC020401
Registered Office: A-15, Ashok Vihar, Phase-I, Delhi-110052
Corporate Office: D-6-11, Sector - 59, Noida - 201301, Uttar Pradesh
Telephone: +91-0120 - 4442500
Website: www.mindacorporation.com, E-mail: investor@mindacorporation.com

NOTICE

Pursuant to the provisions of the Companies Act, 2013 and Regulations 42 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, it is hereby informed that the Record Date for the purpose of payment of Final Dividend for the year 2024-25 @45% i.e. Rs. 0.90/- per share on 239,079,428 equity shares of Rs. 2/- each has been fixed as Thursday, August 14, 2025.

Members whose name shall appear in the Register of Members/Beneficial Owners' as on the record date shall be entitled to receive the Final Dividend. Dividend shall be paid/dispensed on or before Saturday, September 20, 2025.

By order of the Board
For Minda Corporation Limited
Sd/-
Pardeep Mann
Company Secretary

Date: May 27, 2025
Place: New Delhi

FORM NO. INC-26
(Pursuant to rule 30 the Companies (Incorporation) Rules, 2014)
Advertisement for change of registered office of the company from one state to another

Before the Regional Director Northern Region NCT of Delhi

In the matter of Companies Act, 2013 Section 13(4) of Companies Act, 2013 and rule 30(6)(a) of Companies Incorporation Rules, 2014

AND

In the matter of **BALLISTIC CONSULTANTS PRIVATE LIMITED (CIN NO.-U7140HR2022PTC104756)** having its registered office at 622/7, GROUND FLOOR, JACUBPURA, NEAR BY FURNITURE MARKET, GURGAON, HARYANA-122001

APPLICANT

Notice is hereby given to the General Public that the Company propose to make an application to Regional Director Northern Region under section 13 of the Companies Act 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of Special Resolution passed at the Extra Ordinary General Meeting held on 20th May, 2025 to enable the Company to change its Registered office from "STATE OF HARYANA" to "STATE OF DELHI".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA 21 Portal (www.mca.gov.in) or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition of the Regional Director, Northern Region Bench, B-2 Wing, 2nd Floor, Parayavaran Bhawan, CGO Complex, New Delhi-110003, within fourteen (14) days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

Registered Office: 622/7, GROUND FLOOR, JACUBPURA, NEAR BY FURNITURE MARKET, GURGAON, HARYANA-122001

For and on behalf of
BALLISTIC CONSULTANTS PRIVATE LIMITED
Sd/-
SYED ZISHAN AKBAR
DATE: 27th May, 2025 (Director)
PLACE: New Delhi DIN-09654774

ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED
(formerly known as OASIS Auto Financial Services Limited)
(A Subsidiary of ORIX Auto Infrastructure Services Limited)
Regd. Office: Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059 | Tel.: +91 22 2859 5093 / 8707 0100 | Fax: + 91 22 2852 8549
Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

(Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002)

The following borrowers and co-borrowers availed the below mentioned secured loans from ORIX Leasing & Financial Services India Limited. The loans of the below mentioned borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loans were classified as NPA as per the RBI Guidelines. Amounts due by them to ORIX Leasing & Financial Services India Limited, are mentioned as per the respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates

Sr No.	Loan Account No.	Type of Loan	Name of borrowers	Outstanding as per 13(2) Notice	Notice Date
1	LN0000000021389	SME Secured Loan	1. M/s Shiv Health Care 2. Anur Kum 3. Anuradha	INR 22,56,155.73/-	26.05.2025

Details of Secured asset : All That Piece And Parcel Of Residential (Village Abadi) Plot No. W-99, Block/pocket-W, Wide Allotment No. R101458, Village/sector-R101, Pragna Dadni, Greater Noida, Distt. Gautam Budh Nagar (U.P.) Admeasuring Total Area-40 Sq.m. And Bounded On: East: Plot No. W-98, West: Plot No. W-100. North: 12m Wide Road, South: Open Land

You are hereby called upon to pay the amounts due to ORIX Leasing & Financial Services India Limited as per details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc., within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings U/s 13(4) and Sec. 14 of the SARFAESI Act, against the mortgaged properties mentioned herein above to realize the amount due to ORIX Leasing & Financial Services India Limited. Further you are prohibited U/s 13(13) of the said Act from transferring the said secured asset either by way of sale / lease or otherwise.

Sd/-
Authorized officer
Date: 26.05.2025
Place: UTTAR PRADESH
ORIX Leasing & Financial Services India Limited

GVP INFOTECH LIMITED
(FORMERLY KNOWN AS FOURTH DIMENSION SOLUTIONS LTD.)
Regd. Office: Office No. 710, Naurang House, Kasturba Gandhi (Kg) Road, Connaught Place, New Delhi, Delhi, India, 110001
Email: secretarial@gvpinfotech.com Website: www.gvpinfotech.com CIN: L74110DL2011PLC221111

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

The board of directors of the company at the meeting held on Monday, May 26, 2025, approved the audited Financial Results of the company for the quarter and year ended on 31st March 2025.

The results along with Independent Auditors Report have been uploaded on the Company's Website at <https://gvpinfotech.com/wpcontent/uploads/2025/05/Financial-Results-March-2025.pdf> can be accessed by scanning the QR code

By the order of the board
For, GVP Infotech Limited
(Formerly Known as Fourth Dimension Solutions Limited)

Place: New Delhi
Date: 26.05.2025

Note: The above intimation is in accordance with Regulation 33 read with 47(1) of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2018.

Sd/-
Dhaval Mistry
Director (DIN: 03411290)

केनरा बैंक Canara Bank Regional Office- Civil Lines, Moradabad
A Government of India Undertaking

POSSESSION NOTICE
Under Section 13 (2) [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas
The undersigned being the Authorised officer of the CANARA BANK, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the CANARA BANK, for the amounts and interest thereon. The borrowers attentions is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured asset. Details of property where possession had been taken is as follows:

Sr. No.	Name of the Borrower/ Guarantor & Branch Name	Description of the Immovable Property	Outstanding Amount	Date of Demand Notice
1	RAMSINGH (Borrower) Branch: Shahpur Tigr	All That Part And Parcel Of The Property Consisting Of Residential Plot Measuring Area 105 Sq Mt Bearing Gata No. 313 Situated At Village Dhakka Kundanpur Tehsil And District Moradabad Bounded as East-Land Mukhian After Other Person West- land Mukhian After Other Person North- land Pappu South- Rasta 8 Ft Wide	Rs. 19,84,272.61/- + int. & other charges	21.05.2024 27.05.2025

Dated: 27.05.2025
Place: Moradabad
Authorized Officer, Canara Bank

HARERA GURUGRAM

PUBLIC NOTICE
FOR GENERAL INFORMATION REGARDING REGISTRATION OF THE AFFORDABLE RESIDENTIAL PLOTTED COLONY PROJECT NAMEDLY "GREEN HILL CITY"
LOCATED AT SECTOR 2, SOHNA, GURUGRAM BEING DEVELOPED BY
M/s Devatwal & Devatwal Developers Pvt. Ltd.

It is for the information of the general public that an application dated 14.05.2025 for registration of the project under section 4 of the Act of 2016 is submitted in the Authority for the project "Green Hill City".

The Director of Town and Country Planning, Haryana, granted license no. 258 of 2023 dated 04.12.2023 measuring 5.775 acres to Sh. Bhim Singh, Sh. Balbir Singh and others in collaboration with M/s Devatwal & Devatwal Developers Pvt. Ltd. for setting up of DDJAY Plotted Colony in sector 2, Sohna, Gurugram. Thereafter, the promoter obtained the demarcation cum zoning plan approval vide drg no. DTCP 10871 dated 13.02.2025 and revised layout plan approval vide drg no. DTCP 10870 dated 13.02.2025.

The current application dated 14.05.2025 for registration submitted by M/s Devatwal & Devatwal Developers Pvt. Ltd. pertains to project namely "Green Hill City" measuring 5.775 acres.

The relevant application and related documents are available in the office of the Haryana Real Estate Regulatory Authority, Gurugram which can be seen by any concerned on any working day during office hours i.e., 9.00 a.m. to 4.00 p.m. up to 11.06.2025. Also, if anyone wishes to appear, may appear before the authority on 16.06.2025 at 11:00 am during the hearing.

Given under the approval of the Authority and its seal.

Dated: 28.05.2025
Secretary,
Haryana Real Estate Regulatory Authority, Gurugram

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DOLPHIN BUILDWELL PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	DOLPHIN BUILDWELL PRIVATE LIMITED
2. Date of incorporation of corporate debtor	06/06/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No.-of corporate debtor	U45201DL2005PTC137257
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA Master data: D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110091 Other Office as per NCLT order: 224, Second Floor, Somdatt Chamber 9, Bhikai Cama Place, New Delhi 110066
6. Insolvency commencement date in respect of corporate debtor	18 March 2025 (Copy of order received on 26 May 2025)
7. Estimated date of closure of insolvency resolution process	14 September 2025 (180 th day calculated from insolvency commencement date i.e. from 18 March 2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/PA-002/IP-N00315/2017-18/10903
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C- 621, 6 th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301 Email id: cirp.dolphinbuildwell@gmail.com
11. Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the DOLPHIN BUILDWELL PRIVATE LIMITED on 18 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of DOLPHIN BUILDWELL PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sapan Mohan Garg
Interim Resolution Professional

In the matter of Dolphin Buildwell Private Limited
IBBI Regn. No.: IBBI/PA-002/IP-N00315/2017-18/10903
Registered Address and email id with IBBI
D-54, 1st Floor, Defence Colony, New Delhi - 110024
Email id: sapan10@yahoo.com
AFA valid up to 31-Dec-2025

Address and e-mail to be used for correspondence: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301
Email id: cirp.dolphinbuildwell@gmail.com

Date: 27 May 2025
Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SYMPHONY REALTORS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	SYMPHONY REALTORS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	04/06/2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No.-of corporate debtor	U71010DL2004PTC128602
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA Master data: D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110091 Other Office as per NCLT order: 224, Second Floor, Somdatt Chamber 9, Bhikai Cama Place, New Delhi 110066
6. Insolvency commencement date in respect of corporate debtor	14 September 2025 (Copy of order received on 26 May 2025)
7. Estimated date of closure of insolvency resolution process	14 September 2025 (180 th day calculated from insolvency commencement date i.e. from 18 March 2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/PA-002/IP-N00315/2017-18/10903
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C- 621, 6 th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301 Email id: cirp.symphonysrealtors@gmail.com
11. Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the SYMPHONY REALTORS PRIVATE LIMITED on 18 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of SYMPHONY REALTORS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sapan Mohan Garg
Interim Resolution Professional

In the matter of Symphony Realtors Private Limited
IBBI Regn. No.: IBBI/PA-002/IP-N00315/2017-18/10903
Registered Address and email id with IBBI
D-54, 1st Floor, Defence Colony, New Delhi - 110024
Email id: sapan10@yahoo.com
AFA valid up to 31-Dec-2025

Address and e-mail to be used for correspondence: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301
Email id: cirp.symphonysrealtors@gmail.com

Date: 27 May 2025
Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANJANEY DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	ANJANEY DEVELOPERS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	06/06/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No.-of corporate debtor	U45201DL2005PTC137254
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA Master data: D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110091 Other Office as per NCLT order: 224, Second Floor, Somdatt Chamber 9, Bhikai Cama Place, New Delhi 110066
6. Insolvency commencement date in respect of corporate debtor	18 March 2025 (Copy of order received on 26 May 2025)
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8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/PA-002/IP-N00315/2017-18/10903
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C- 621, 6 th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301 Email id: cirp.anjaneydevelopers@gmail.com
11. Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the ANJANEY DEVELOPERS PRIVATE LIMITED on 18 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of ANJANEY DEVELOPERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sapan Mohan Garg
Interim Resolution Professional

In the matter of Anjaney Developers Private Limited
IBBI Regn. No.: IBBI/PA-002/IP-N00315/2017-18/10903
Registered Address and email id with IBBI
D-54, 1st Floor, Defence Colony, New Delhi - 110024
Email id: sapan10@yahoo.com
AFA valid up to 31-Dec-2025

Address and e-mail to be used for correspondence: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301
Email id: cirp.anjaneydevelopers@gmail.com

Date: 27 May 2025
Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LIMELIGHT REALTORS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	LIMELIGHT REALTORS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	10/11/2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No.-of corporate debtor	U45201DL2004PTC130519
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA Master data: D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110091 Other Office as per NCLT order: 224, Second Floor, Somdatt Chamber 9, Bhikai Cama Place, New Delhi 110066
6. Insolvency commencement date in respect of corporate debtor	18 March 2025 (Copy of order received on 26 May 2025)
7. Estimated date of closure of insolvency resolution process	14 September 2025 (180 th day calculated from insolvency commencement date i.e. from 18 March 2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/PA-002/IP-N00315/2017-18/10903
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C- 621, 6 th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301 Email id: cirp.limelightrealtors@gmail.com
11. Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the LIMELIGHT REALTORS PRIVATE LIMITED on 18 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of LIMELIGHT REALTORS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sapan Mohan Garg
Interim Resolution Professional

In the matter of Limelight Realtors Private Limited
IBBI Regn. No.: IBBI/PA-002/IP-N00315/2017-18/10903
Registered Address and email id with IBBI
D-54, 1st Floor, Defence Colony, New Delhi - 110024
Email id: sapan10@yahoo.com
AFA valid up to 31-Dec-2025

Address and e-mail to be used for correspondence: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301
Email id: cirp.limelightrealtors@gmail.com

Date: 27 May 2025
Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CRIMSON INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	CRIMSON INFRASTRUCTURE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	06/06/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No.-of corporate debtor	U45201DL2005PTC137256
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per Master data: D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110091 Other Office as per NCLT order: 224, Second Floor, Somdatt Chamber 9, Bhikai Cama Place, New Delhi 110066
6. Insolvency commencement date in respect of corporate debtor	18 March 2025 (Copy of order received on 26 May 2025)
7. Estimated date of closure of insolvency resolution process	14 September 2025 (180 th day calculated from insolvency commencement date i.e. from 18 March 2025)

